

Government of West Bengal

Judicial and Legislative (Legislative) Department

West Bengal Act II of 1949

The Calcutta Thika Tenancy
Act, 1949

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# West Bengal Act II of 1949

# THE CALCUTTA THIKA TENANCY ACT, 1949.

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# West Bengal Act II of 1949

# THE CALCUTTA THIKA TENANCY ACT, 1949.

[Passed by the West Bengal Legislature.]

[Assent of the Governor-General was first published in the Calcutta Gazette, Extraordinary, of the 28th February, 1949.]

An Act to make better provision relating to the law of landlord and tenant in respect of thika tenancies in Calcutta.

WHEREAS it is expedient to make better provision relating to the law of landlord and tenant in respect of thika tenancies in Calcutta;

It is hereby enacted as follows:-

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# CHAPTER I,

## PRELIMINARY.

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1. (1) This Act may be called the Calcutta Thika Short title, Tenancy Act, 1949.

commence-(2) It extends to Calcutta as defined in clause (11) of ment.

Ben. Act III of 1923. Ben. Act II of 1866.

West Ben. Ord. XI of 1948.

- section 3 of the Calcutta Municipal Act, 1923 and such suburbs of Calcutta as may have been or may hereafter be notified under section 1 of the Calcutta Suburban Police Act, 1866 and are not included within Calcutta as so defined and also to the municipality of Howrah.
- (3) It shall come into force on the day on which the Calcutta Thika Tenancy Ordinance, 1948, ceases to operate. are an rea or islict see of bod basers ed to (i)
- 2. In this Act, unless there is anything repugnant in Definitions. the subject or context,-
- (1) "Bharatia" means any person by whom, or on whose account, rent is payable for any structure or part of a structure erected by a thika tenant in his holding; antima he it
  - (2) "Controller" means an officer appointed as such by the Provincial Government for an area to which this Act extends and includes any officer appointed by the Provincial Government to per-form all or any of the duties imposed, or to exercise all or any of the powers conferred by this Act, on the Controller;
  - (3) "holding" means a parcel or parcels of land held by any person as a thika tenant under one lease or one set of conditions whether such tenant has held the land before or after the commencement of this Act:
  - (4) "prescribed" means prescribed by rules made under

[West Ben. Act

I-Preliminary.-Chapter II-Incidents of thika (Chapter tenancies.—Section 3.)

- (5) "thika tenant" means any person who under the system commonly known as "thika", "thika masik utbandi", "thika masik", "thika bastu" or under any other like system holds, whether under a written lease or otherwise, or has been recorded in any record-of-rights as holding, under the title "dakhal basatkar" or other like appellation, land under another person and is, or but for a special contract would be, liable to pay rent, at a monthly or at any other periodical rate, for that land to such other person and has erected any structure on such land for a residential, manufacturing or business purpose and includes the successors in interest of such person; and
- (6) all words and expressions used but not defined in this Act and used in the Transfer of Property IV of Act, 1882, or the Bengal Tenancy Act, 1885, 1882. have the same meanings as in those Acts.

### CHAPTER II.

# INCIDENTS OF Thika TENANCIES.

Grounds a thika tenant may · be ejected.

- 3. Notwithstanding anything contained in any other on which law for the time being in force or in any contract, a thika tenant shall, subject to the provisions of this Act, be liable to ejectment from his holding on one or more of the following grounds and not otherwise, namely:-
  - (i) on the ground that he has failed to pay an arrear of rent due to the landlord in respect of the holding;
  - (ii) on the ground that he has used the land comprised in his holding in a manner which renders it unfit for any of the purposes mentioned in clause (5) of section 2 or that he has broken a condition consistent with this Act on breach of which he is, under the terms of a contract between himself and his landlord, liable to be ejected;
  - (iii) on the ground that he has refused to agree to pay rent at such enhanced rate as may be determined under section 25;
  - (iv) except during any period limited by a registered lease under which a thika tenant may hold the land comprised in the holding, on the ground that the land is required by the landlord for his own occupation or for the purpose of building on the land or otherwise developing the land by discontinuing the system of letting to thika tenants;

II of 1949.]

(Chapter II-Incidents of thika tenancies. - Sections 4, 5.)

- (v) on the ground that he has failed himself to use or occupy a major part of the holding for his own residential, manufacturing or business purpose for more than six consecutive months;
- (vi) when he holds the land comprised in the holding under a registered lease, on the ground that the term of the lease has expired.

4. It shall not be competent for a landlord to eject any Notice thika tenant from his holding unless the landlord has given before the thika tenant notice in the manner provided in section ejectment, 106 of the Transfer of Property Act, 1882-

IV of 1882.

- (a) in the case where he wishes to eject the thika tenant on any of the grounds specified in clauses (i), (ii), (iii) and (v) of section 3 at least one month's notice in writing expiring with the end of a month of the tenancy; and
- (b) in the case where he wishes to eject the thika tenant on the ground specified in clause (iv) of section 3 at least three months' notice in writing expiring with the end of a month of the tenancy:

### Provided that—

- (i) no thika tenant shall be ejected from his holding on the ground specified in clause (i) of section 3 during the period mentioned in sub-section (1) of section 9, and
- (ii) save as otherwise provided in any contract in writing, no thika tenant shall be ejected from his holding on any of the grounds specified in clauses (iv) and (v) of section 3, on payment to the thika tenant 3, depositing with the Controller for payment to the thika tenant such compensation as may be agreed upon between the landlord and the thika tenant or, in the case where they do not agree, as may be determined in the prescribed manner by the Controller on application by the landlord or the thika tenant.
- 5. (1) Notwithstanding anything contained in any proceed-other law for the time being in force but subject to the ings for provisions of section 28, a landlord wishing to eject a thika ejectment. tenant on one or more of the grounds specified in section 3 shall apply in the prescribed manner to the Controller for an order in that behalf and, on receipt of such application, the Controller shall, after giving the thika tenant a notice to show cause within thirty days from the date of service of the notice why the application shall not be allowed and after making an inquiry in the prescribed manner either allow the application or reject it after recording the reasons for making such order, and, if he allows the application, shall make an order directing the thika tenant to vacate the holding and, subject to the provisions of section 10, to put the landlord in possession thereof.

(Chapter II-Incidents of thika tenancies. - Sections 6-9.)

(2) No order allowing an application under sub-section (1) shall be made in a case where compensation is payable under clause (ii) of the proviso to section 4 unless and until the amount of compensation so payable has been either paid to the thika tenant or deposited with the Controller.

Stay of ejectment for arrears of rent if the amount of arrears and damages are deposited with the 'Controller. 6. Every order made under section 5 allowing an application for ejectment of a thika tenant on the ground that he has failed to pay an arrear of rent due to the landlord in respect of his holding and directing the thika tenant to vacate the holding and put the landlord in possession thereof shall specify the amount of the arrear and of the interest, if any, due thereon, and no such order shall be executed if that amount, the costs of the proceedings arising out of such application and such damages as the Controller may allow, are deposited with the Controller within thirty days from the date of the order.

Restoration of
possession
where
landlord
does not
use the
land
for the
purpose
for which
the thika
tenant was
ejected.

7. If an order under section 5 directing a thika tenant to vacate any land comprised in a holding on any of the grounds specified in clause (iv) of section 3 is made and the landlord who recovers possession of the land as a result of such order does not within six months from the date on which he recovers such possession occupy the land himself or commence the building on, or the development of, the land or re-lets it within six months of the said date to any thika tenant other than the previous thika tenant without the permission of the Controller obtained in the prescribed manner, the Controller may on application in writing being made to him in this behalf by the thika tenant from whom the landlord has so recovered possession of the land within nine months from the said date, make an order directing the landlord to restore the thika tenant to possession of the land from such date and subject to such condition as may be specified in the order, or to pay him such compensation as may be fixed by the Controller:

Provided that the Controller may, on the application of the landlord, extend the period within which the building on, or the development of, the land is to be commenced by two months at a time and six months in all.

Surrender.

- 8. (1) A thika tenant not bound by any lease or other agreement for a fixed period may, at the end of a month of the tenancy, surrender his holding, provided that he gives to his landlord at least one month before he surrenders, notice of his intention to do so.
- (2) When a thika tenant has surrendered his holding the landlord may, subject to the provisions of section 10, enter on the holding and either let it to another tenant or occupy it himself or dispose of it in any way he may think fit.

Abandonment. 9. (1) When a thika tenant voluntarily abandons his holding without notice to the landlord and without arranging for the payment of his rent as it falls due, the landlord

II of 1949.]

(Chapter II-Incidents of thika tenancies.-Section 10.)

may, at any time after the expiration of a period of two months from the date of such voluntary abandonment, file the notice referred to in sub-section (2) and subject to the provisions of sub-section (3) and of section 10 enter on the holding and let out the same to another tenant or occupy it

- (2) A landlord who intends to enter on a holding under this section shall file a notice in the prescribed form with the Controller stating that he has treated the holding as abandoned and intends to enter on it accordingly; and the Controller shall within fifteen days from the date on which the notice is so filed cause such notice to be published in the prescribed manner.
- (3) After the publication of the notice under subsection (2), the *thika* tenant may apply to the Controller at any time not later than the expiration of one month from the date of the publication of such notice for the cancellation of such notice and thereupon the Controller may, on being satisfied after such inquiry as he considers necessary that the thika tenant is entitled to continue in possession, cancel the notice and direct that the thika tenant shall continue in possession of the holding subject to payment of the arrears of rent due on the date on which the notice is so cancelled. If the *thika* tenant does not make any application under this sub-section or his application under this sub-section is rejected, the landlord may enter on the holding subject to the provisions of section 10.
- 10. (1) Notwithstanding anything to the contrary Consecutained in any contract, on the determination of the quences of interest of a thika tenant in the land comprised in a holding the determination as a result of ejectment from the holding of, or of surrender or mination abandonment of the holding by, the thika tenant, or terests of otherwise, any structure erected by the thika tenant on such thika land and existing on the date of such determination shall tenants vest in the landlord.

(2) When any structure erected in any holding by a thika tenant vests in the landlord under sub-section (1) otherwise than as a result of ejectment of the thika tenant from the holding on any of the grounds specified in clause (iv) of section 3, any Bharatia in possession of such structure shall be entitled to continue in such possession and shall be deemed to be a tenant within the meaning of the West Bengal Premises Rent Control (Temporary Provisions) Act, 1948, holding under the landlord on the terms and conditions on which such *Bharatia* had been holding immediately before such structures vested in the landlord:

West Ben. Act XXXVIII of 1948.

> Provided that nothing in this sub-section shall prevent either the landlord or such Bharatia so deemed to be a tenant holding under the landlord, from proceeding under the West Bengal Premises Rent Control (Temporary Pro-visions) Act, 1948, for fixing the standard rent payable in respect of such structure.

(Chapter II—Incidents of thika tenancies.—Chapter III—Provisions as to rent of thika tenancies.—Sections 11—15.)

Devolution or transfer of holding of a thika tenant.

11. The holding of a *thika* tenant shall descend on his death in the same manner as his other immovable property and the person succeeding shall hold the land comprised in the holding under the terms and conditions on which it was held by the *thika* tenant. He shall also give to the landlord notice within one month of the succession in the prescribed manner:

Provided that in any case in which under the law of inheritance to which the *thika* tenant is subject his other property goes to the Crown, his interest in the holding shall be extinguished.

### CHAPTER III.

PROVISIONS AS TO RENT OF Thika TENANCIES.

Payment of rent.

12. Any rent or instalment of rent payable by a thika tenant shall be paid, where there is a contract in writing in this behalf between the landlord and the thika tenant, within the time fixed in the contract or, in the absence of any such contract, by the fifteenth day of the month next following the month or period for which the rent is payable.

Time and place for payment of rent. **13.** (1) Every thika tenant shall pay or tender rent or each instalment of rent before sunset of the latest day by which it is payable under the provisions of sections 12:

Provided that a *thika* tenant may pay or tender the rent payable for a month or period at any time during such month or period before it falls due.

- (2) The payment or tender of rent may be made—
- (i) at the landlord's local office or at such other convenient place as may be appointed in that behalf by the landlord; or

(ii) by postal money order in the manner prescribed.

A tender may also be made by depositing the rent with the Controller in accordance with the provisions of section 17 or section 18.

(3) Any rent or instalment of rent which is not duly paid within the time referred to in section 12 or is not duly deposited with the Controller within the time referred to in section 17 or section 18 shall be deemed to be an arrear.

Appropriation of payments.

- **14.** (1) When a *thika* tenant makes a payment on account of rent, he may declare the month or period in respect of which he wishes the payment to be credited, and the payment shall be credited accordingly.
- (2) If he does not make any such declaration, the payment may be credited to the account of such month or period as the landlord thinks fit.

Thika tenant entitled to receipt for rent.

**15.** (1) Every thika tenant who makes a payment on account of rent to his landlord shall be entitled to obtain forthwith from the landlord or his authorised agent a written receipt for the amount paid by him, signed by the landlord.

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(Chapter III-Provisions as to rent of thika tenancies .-Sections 16-18.)

- (2) A counterfoil of the receipt shall be prepared and retained by the landlord or his authorised agent.
- (3) The receipt and counterfoil shall be in such form and shall contain such particulars as may be prescribed.
- (4) If a receipt does not contain substantially the particulars required by this section, it shall be presumed, until the contrary is shown, to be an acquittance in full of all demands for rent up to the date on which the receipt was given.
- If a landlord without reasonable cause refuses or Penalty for neglects to deliver to a thika tenant a receipt containing the particulars required by section 15 for any rent paid by the tenant, the Controller may, on application made in this behalf by the tenant within three months from the date of payment, by order direct the landlord to pay the tenant such penalty not exceeding double the amount of that rent as the Controller thinks fit.

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- 17. (1) Where a landlord refuses to accept any rent the Deposit of thika tenant may, by an application in writing containing rent such particulars as may be prescribed,-
  - (a) deposit such rent with the Controller, within the accept. period specified in sub-section (2), and
  - (b) unless the landlord signifies by notice in writing to the thika tenant his willingness to accept any subsequent rent which becomes due from such tenant, also deposit such rent with the Controller within the period within which it is payable under the provisions of section 12 together with the cost of transmission by postal money order of such money to the landlord.
  - Explanation .- A landlord shall not for the purposes of this sub-section be deemed to have refused to accept any rent unless the rent is remitted by the thika tenant by postal money order within the time specified and in the manner referred to in section 13 and the rent so remitted is returned to the thika tenant by the postal authorities as undelivered either on account of the landlord having refused to accept payment thereof or for any other cause.
- (2) The deposit referred to in clause (a) of sub-section (1) shall be made within a fortnight of the date on which the rent remitted by postal money order is returned to the thika tenant by the postal authorities as undelivered.
  - 18. (1) In either of the following cases, namely:
    - (a) when any rent is payable jointly to two or more cosharer landlords and the thika tenant is unable other cases. to obtain a joint receipt from them for the rent and no person has been empowered to receive the rent on their behalf,

Deposit of certain

(Chapter III-Provisions as to rent of thika tenancies .-Sections 19, 20.)

- (b) when a dispute has arisen as to the person who is entitled to receive the rent, the thika tenant may by an application in writing containing such particulars as may be prescribed deposit rent with the Controller and may continue to deposit with the Controller any subsequent rent which becomes due from such tenant until the thika tenant is able to obtain a joint receipt from the co-sharer landlords or a person has been empowered to receive the rent on their behalf, or until such dispute has been settled by the decision of a competent Court or by settlement between the parties, as the case may be.
- (2) The deposit of rent referred to in sub-section (1) shall be made within the period within which it is payable under section 13.

the Controller for valid acquittance.

- 19. If it appears to the Controller to whom application granted by for deposit is made under section 17 or section 18 that the applicant is entitled to deposit the rent under any of those sections, he shall receive the rent deposited and give a sited to be receipt for it under the seal of the Court and such receipt shall operate as an acquittance for the amount of the rent payable by the thika tenant and deposited as aforesaid, in the same manner and to the same extent as if the amount of the rent had been received
  - in cases referred to in clauses (a) and (b) of sub-section (1) of section 17, by the person specified in the application as the person to whose credit the deposit was to be entered;
  - in cases referred to in clause (a) of sub-section (1) of section 18, by the co-sharers to whom the rent is due: and
  - in cases referred to in clause (b) of sub-section (I) of section 18, by the person entitled to the rent.

Disposal of rent deposited under section 17.

- 20. (1) On any deposit being made under section 17 the Controller shall forthwith forward the same by postal money order to the address of the landlord.
- (2) Where any money has been deposited under clause (a) of sub-section (1) of section 17, the cost of transmission thereof to the landlord by postal money order shall be recoverable from the landlord and, in forwarding the money so deposited to the landlord by postal money order, the Controller shall deduct therefrom the cost of such transmission.
- (3) If the money sent by the Controller under subsection (I) by postal money order to any landlord is returned undelivered, the Controller shall cause a notice of the receipt of the deposit to be served on the landlord and the amount lying in deposit may, subject to such rules as may be made under this Act, be withdrawn by the landlord on application made by him to the Controller in that behalf and if

11 of 1949.7

(Chapter III-Provisions as to rent of thika tenancies .-Sections 21, 22.)

such amount is not so withdrawn before the expiration of three years from the date of service of such notice, it may, in the absence of any order of a Civil Court to the contrary, be repaid to the depositor on his application and on his returning the receipt given by the Controller with whom the rent was deposited.

(1) When the Controller receives a deposit under Disposal of section 18, he shall forthwith cause to be affixed in a rent depo-conspicuous place at his office a notification of the receipt sied under thereof containing a statement of all material particulars, and, if the amount of the deposit is not paid away under sub-section (2) within the period of fifteen days next following the date on which the notification is so affixed, Controller shall forthwith in cases referred to in clause (a) of sub-section (I) of section 18 cause a notice of the receipt of the deposit to be posted free of charge at the landlord's local office, if any, and at some conspicuous place in the locality in which the holding is situated, and, in cases referred to in clause (b) of sub-section (1) of the said section, cause a like notice to be served free of charge on every person who, he has reason to believe, claims or is entitled to the deposit.

- (2) The Controller may pay the amount of any deposit notified under sub-section (1) to any person who proves to his satisfaction to be entitled to the same or is entitled to the amount as a result of a settlement referred to in subsection (1) of section 18 or he may, if he thinks fit, retain the amount pending the decision of a Civil Court as to the person so entitled.
- (3) If no payment is made under sub-section (2) before the expiration of three years from the date of notice issued under sub-section (I) or three months after the decision of the Civil Court, whichever is later, the amount deposited may in the absence of any order of a Civil Court to the contrary be repaid to the depositor upon his application and on his returning the receipt given by the Controller when the rent was deposited.
- (1) When a landlord accepts rent in respect of any Saving. holding sent by postal money order by a thika tenant under clause (ii) of sub-section (2) of section 13 or by the Controller under section 21 or withdraws any rent deposited under section 17 or section 18, the fact of this acceptance or withdrawal shall not be used in any way as evidence that he has admitted as correct any of the particulars set forth in the postal money order form or in the application for deposit of such rent.
- (2) No suit, prosecution or other legal proceeding shall be instituted against the Crown or against any officer of the Crown in respect of anything done by the Controller receiving a deposit under section 17 or section 18; but nothing in this Act shall prevent any person entitled to receive any amount so deposited from recovering the same from any person to whom it has been paid under section 20 or section

[West Ben. Act

(Chapter III—Provisions as to rent of thika tenancies.— Chapter IV—Appeals and certain special procedures.— Sections 23—27.)

Interest on arrears. 23. Any arrear of rent shall bear simple interest at the rate of six and a quarter per centum per annum from the expiry of the time within which the rent or the instalment of rent is payable under the provisions of section 12 or is to be deposited under section 17 or section 18, as the case may be, to the date of payment or of the institution of the suit, whichever date is earlier.

Restrictions on enhancement of rent.

24. The rent of a thika tenant shall not be enhanced except as provided in this Act.

Enhancement of rent.

- 25. (1) The rent payable by a thika tenant for his holding may be enhanced by the Controller on application made to the Controller by the landlord in the prescribed manner on either or both of the following grounds, namely:—
  - (a) that the value of the holding has increased;
  - (b) that the landlord has effected some improvement to the land at his own cost which has increased the value of the holding:

Provided that no rent shall be enhanced under this subsection so as to exceed the rent previously payable by the thika tenant by more than twelve and a half per centum.

(2) The rent fixed under sub-section (1) shall not be further enhanced during three years next following the date on which it has been last so enhanced.

Reduction of rent by the Controller. 26. Any rent payable by a thika tenant which has been settled within a period of three years immediately before the commencement of this Act, may be reduced by the Controller on application made in that behalf by the thika tenant if the Controller considers that the rate of rent so settled is unfair and inequitable having regard to the prevailing rate of rent payable by thika tenants of lands of a similar description and with similar advantages in the locality.

## CHAPTER IV.

APPEALS AND CERTAIN SPECIAL PROCEDURES.

Appeal, review and execution.

- 27. (1) Any person aggrieved by an order of the Controller may, within thirty days from the date of the order, present an appeal in writing—
  - (a) in respect of any holding in the Presidency town of Calcutta, to the Chief Judge of the Court of Small Causes of Calcutta; and
  - (b) in respect of any holding elsewhere, to the District Judge of the district in which the holding concerning which such order is made is situated.

(Chapter IV-Appeals and certain special procedures .-Section 28.)

(2) The Provincial Government may, by notification, appoint any person who has exercised the powers of a District Judge to hear appeals presented under clause (a) of sub-section (I) to the Chief Judge of the Court of Small Causes of Calcutta and may, by notification, also appoint any person who is a judicial officer not below the rank of a subordinate judge to hear appeals presented under clause (b) of the said sub-section to a District Judge.

(3) The Chief Judge of the Court of Small Causes of Calcutta to whom an appeal is presented under clause (a) of sub-section (1) or a District Judge to whom an appeal is presented under clause (b) of that sub-section may transfer such appeal to any person appointed to hear any such appeal under sub-section (2) and may withdraw any appeal so transferred and either hear and dispose of it himself or transfer it to any other person appointed to hear such appeals under sub-section (2).

(4) The Chief Judge or the District Judge or any person appointed under sub-section (2) to whom an appeal is transferred under sub-section (3), as the case may be, shall then send for the record of the case from the Controller and after perusing the record and, if necessary, taking such evidence himself or personally making such further inquiries as he thinks fit, shall make an order deciding the appeal after giving the parties an opportunity of being heard.

(5) Subject to such rules as may be made under this Act, any order passed under this Act by the Controller, the Chief Judge of the Court of Small Causes of Calcutta, or a District Judge or a person appointed under sub-section (2) may be reviewed by the person who passed the order on the ground of the discovery of any new and important matter or evidence or on account of some mistake or error apparent on the face of the record or for any other sufficient cause:

Provided that before any order is passed under this sub-section which is likely to affect any person adversely such person shall be given a reasonable opportunity of being

- (6) An order under sub-section (4) made by the Chief Judge or the District Judge or a person appointed under sub-section (2), as the case may be, or, subject to such order, an order made by the Controller under this Act, shall, subject to the provisions of sub-section (5), be final and may be executed by the Controller in the manner provided in the Code of Civil Procedure, 1908, for the execution of decrees.
- Where any decree or order for the recovery of Power of possession of any holding from a thika tenant has been made Court to before the date of commencement of this Act but the possession resoind or of such holding has not been recovered from the thika tenant decrees by the execution of such decree or order, the Court by which and orders the decree or order was made may, if it is of opinion that the in certain decree or order is not in conformity with any provision of this Act other than sub-section (1) of section 5 or section 27, rescind or vary the decree or order in such manner as the

Act V of 1908.

(Chapter IV-Appeals and certain special procedures .-Sections 29-32.)

Court may think fit for the purpose of giving effect to such provision and a decree or order so varied by any Court shall be transferred by such Court to the Controller for execution under this Act as if it were an order made under and in accordance with the provisions of this Act.

Applicaproceedings.

29. The provisions of this Act shall apply to all suits tion of Act and proceedings, including proceedings in execution, for to pending ejectment of a thika tenant which are pending at the date suits and of commencement of this Act, and if any such suit or proceeding relates to any matter in respect of which the Controller is competent after the date of such commencement to pass orders under this Act, such suit or proceeding shall be transferred to the Controller who shall on such transfer deal with it in accordance with the provisions of this Act as if this Act had been in operation on the date of institution of the suit or proceeding:

Provided that in applying the provisions of this Act to any suit or proceeding instituted for the ejectment of a thika tenant so transferred, the provisions regarding notice in section 4 of this Act shall not apply.

Bar application of Act to certain lands.

- 30. Nothing in this Act shall apply to-
  - (a) Crown lands,
  - (b) any land vested in or in the possession of-
    - (i) the Provincial Government,
    - (ii) a port authority of a major port, or
    - (iii) a railway administration, or
    - (iv) a local authority, or
  - (c) any land which is required for carrying out any of the provisions of the Calcutta Improvement Act, Ben. 1911.

Act V of 1911.

clusion agreement.

31. Nothing in any contract between a landlord and a tion or ex- thika tenant made after the commencement of this Act shall take away or limit the rights of such tenant as provided for by this Act, and any contract which is made in contravention of or which is inconsistent with any of the provisions of this Act shall be void and without effect to the extent of such contravention or inconsistency.

Power to enter and inspect premises, to require information and to summon witnesses.

- 32. (1) For the purposes of any inquiry under this Act, the Controller and any person deciding an appeal under section 27, may,-
  - (a) enter and inspect any premises at any time between sunrise and sunset;
  - (b) authorise any person subordinate to him to enter and inspect any premises between sunrise and sunset; or

II of 1949.]

(Chapter IV-Appeals and certain special procedures .-Sections 33, 34.)

(c) by written order require any person to produce for his inspection such accounts, rent receipts, books or other documents relevant to the inquiry at such time and at such place as may be specified in the order:

Provided that no premises shall be entered under clause (a) or clause (b) without the consent of the occupier, unless at least twenty-four hours' previous notice in writing has been given.

(2) The Controller and any person deciding an appeal under section 27 shall, subject to any rules made under this Act and in so far as such powers are necessary for carrying out the provisions of this Act, have power to summon and enforce the attendance of witnesses, including the parties interested, and to compel the production of documents by the same means and, so far as may be, in the same manner as is provided in the case of a Court by the Code of Civil

Act V of Procedure, 1908. 1908.

West Ben. of 1948. Ben. Act I of 1899.

Ben. 33. On the expiry of the Calcutta Thika Tenancy Repeal and Ordinance, 1948, the provisions of section 8 of the Bengal saving.

General Clauses Act, 1899, shall apply as if it were an enactment then repealed by a West Bengal Act.

- 34. (1) The Provincial Government may, subject to Rules. the condition of previous publication, make rules for carrying out the purposes of this Act.
- (2) In particular and without prejudice to the generality of the foregoing power, such rules may provide for all or any of the following matters, namely:-
  - (a) the manner of determination of compensation referred to in the proviso to section 4;
  - (b) the manner in which a landlord may apply to the Controller and the manner in which the Controller may make inquiries under section 5;
  - (c) the manner of obtaining permission of the Controller referred to in section 7;
  - (d) the form of notice and the manner of publication of such notice under sub-section (2) of section 9;
  - (e) the manner of payment or tender of rent by postal money order referred to in clause (ii) of subsection (2) of section 13:
  - (f) the form of receipt and of the counterfoil referred to in sub-section (3) of section 15, and the particulars to be specified in such receipt and counterfoil;
  - (g) the particulars to be contained in applications for depositing rent under sub-section (1) of section 17 and sub-section (1) of section 18;

[West Ben. Act II of 1949.]

(Chapter IV—Appeals and certain special procedures.— Section 34.)

- (h) the method of withdrawal of the deposit of rent by the landlord under sub-section (3) of section 20;
- (i) the manner of making application for enhancement of rent under sub-section (1) of section 25;
- (j) the procedure to be followed in inquiries under this Act, by the Controller, the Chief Judge of the Court of Small Causes of Calcutta, the District Judge and any person appointed under subsection (2) of section 27;
- (k) the procedure for review of orders referred to in sub-section (5) of section 27;
- (1) the procedure for summoning and enforcing the attendance of witnesses and compelling the production of documents referred to in sub-section (2) of section 32;
- (m) the manner of service of notices issued under this Act where the mode of such service is not provided in this Act; and
- (n) the charging or remitting of costs and fees and the fixing of a scale of costs and fees.